

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-59(PB)/2018

IN THE MATTER OF:

Union Bank of India

.... Petitioner

Vs

Radius Infratel Pvt. Ltd

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 22.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA-3558/2024

This is the Progress Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

We direct the Liquidator to give full details of all the amounts that have been realized so far and distributed from the date on which the liquidation order was passed. The same should be captured in a chart form so as to enable us to update our data on the liquidation proceedings. This progress report and a chart as mentioned above should also be circulated to other Insolvency Professionals so that they follow a uniform and standard form of presentation of amounts realized under liquidation proceedings.

Copy of this order be also sent to IBBI for appropriate action at their end.

Accordingly, the IA-3558/2024 stands disposed of.

Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)